of being developed for Boeing 737 operations and is capable to meet the requirements of the increasing air traffic;

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- (b) if not, whether the possibility of developing an alternative aerodrome at a new site for Boeing Services is being examined; and
- (c) if so, the steps proposed to be taken or are being taken for the construction of a big airport and the details of the work so far done in this regard?

THE MINISTER FOR TOURISM AND CIVIL AVIATION (SHRI PUR-KAUSHIK): USHOTTAM (a) The existing aerodrome at Bajpe (Mangalore) is suitable for operation of advanced version of Boeing 737 aircraft with low pressure tyres. Indian Airlines have plans to introduce the advanced version of Boeing 737 craft on Bombay-Mangalore sector when these aircraft are received by the Corporation.

(b) and (c). Do not arise.

## Amount deposited with Nationalised Banks at Sub-Divisional and Lower Levels

3628. SHRI SAMAR GUHA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) total volume of the amount deposited with the nationalised banks at sub-divisional and other lower levels throughout India during the years 1974—77;
- (b) break-up of the figures State-wise;
- (c) total volume of money deposited with such banks utilised for advancing loans and other credits to individuals and institutions in the rural areas; and
- (d) the State-wise break-up of such figures?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (d). The available

data regarding Statewise deposits and advances of the public sector banks are set out in statement I and statement II respectively, laid on the Table of the House [Placed in library. See No. LT—714/97]

## Change of Heads of Financial Institutions/Nationalised Banks

3629. SHRI SHIV SAMPATI RAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether any of the heads of the financial institutions or Nationalised Banks have been changed in the interest of fair probe into irregular loans given by nationalised banks and financial institutions to Maruti Companies and if so, the particulars thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): The new appointments by Government to the posts of Chairmen and Managing Directors in certain public sector banks and a public financial institution since April, 1977 were made as the respective terms of the incumbents of these offices had expired or the post was lying vacant.

None of these appointments was made to facilitate a probe in cases of loans given to Maruti Companies.

## ऐपीलेट कलेक्टर्स कस्टम्स, बम्बई के पास प्रतिगीत मामले

3630. डा॰ लक्ष्मी नारायण पांडेय : क्या वित्ता तथा राजस्व ग्रौर बेंकिंग मंत्री यह बताने की कृपा करेंगे कि :

- (क) ऐपीलेट कलेक्टर कस्टम्स के पास कितने अपील प्रकरण निर्णयाधीन हैं और कब से : और
- (ख) ग्रापील प्रकरणों से सम्बन्धित व्यक्तियों के नाम क्या हैं ग्रीर इन मामलों का संक्षिप्त विवरण क्या है ?

वित्त तथा राजस्व ग्रौर बैंकिंग मंत्री (श्री एच एम एटेल) : (क) बम्बई के ग्रपीलीय सीमा शुल्क समहर्तामों के पास 30 जून, 1977 को निर्णयें के लिये बकाया पड़े मामलों की संख्या 4545 है। सबसे पुराना मामला वर्ष 1974 का है। बम्बई में प्रति मास प्राप्त होने वाले सीमा शुल्क ग्रापीलों के मामलों की संख्या 1400 से ग्राधिक है।

(ख) अपीलकर्तात्रों के नाम और सभी मामलों के विवरण सम्बन्धी सूचना एकत करने में जो समय और श्रम लगेगा वह मांगी गई सूचना के प्रयोजन अथवा उद्देश्य के अनुरूप नहीं होगा ।

## Indo-Korean Trade Agreement

3632. SHRI M. RAMGOPAL REDDY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether an Indo-Korean trade agreement has been signed recently;
   and
- (b) if so, the main features thereof?

THE, MINISTER OF COMMERCE SUPPLIES AND CIVIL AND CO-**OPERATION** (SHRI MOHAN DHARIA): (a) and (b). A Protocol for the commodity exchanges between the Government of India and the Government of the Democratic People's Republic of Korea for the year 1977 has been finalised under the Trade and Payments Agreement between the two countries. The principal items for imports from and exports to the Democratic People's Republic of Korea under the Protocol are as follows:

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(i) for imports:

Electrolytic Zinc
Magnesia Clinker
Lead
Urea
Chemicals & Pharmaceuticals
Raw Silk yarn
Synthetic Fibres
Sulphur

(ii) for exports 1

Steel billets
Chemicals and Pharmaceuticals
Bearings
Tyres
Cotton Textiles
Jute bags
Manganese Ore
Coal

Steps to unearth Black Money

3633. SHRI V. M. SUDHEERAN: SHRI P. M. SAYEED:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) the amount of black money yet to be unearthed; and
- (b) the steps taken or proposed to be taken by Government to unearth black money completely?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government have not made any estimate of black money in the country. However, the Direct Taxes Enquiry Committee (Wanchoo Committee) estimated the income on which tax was evaded for 1968-69 at a figure of Rs. 1,400 Crores.

(b) The process of unearthing black money is a continuous one. Necessary steps as called for, are taken by the Government from time to time. The Taxation Laws (Amendment) Act, 1975 introduced a number of amendments in the Statute to facilitate unearthing of black money and prevention to its proliferation. The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 provides for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators.

The Intelligence and investigation machinery of the Income-tax Department is being streamlined.